

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 579/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1150 MW Solar PV Projects (Tranche IV) connected to the Inter-State Transmission System and selected through Competitive Bidding Process as per the Standard Bidding Guidelines dated 3.8.2017.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy Limited and Ors.

Date of Hearing : 30.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Atulya Kumar Naik, SECI

Record of Proceedings

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner, Solar Energy Corporation of India Limited, submitted that the instant Petition has been filed for adoption of tariff for 1150 MW Solar PV Projects (Tranche IV) connected to inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 3.8.2017. Learned senior counsel submitted that pursuant to the bid process, five bidders /developers for 1150 MW capacity @ Rs. 2.54/kWh have been selected for supply of power to Madhya Pradesh Power Management Company Limited (MPPMCL) and Haryana Power Purchase Centre (HPPC). Learned senior counsel further submitted that SECI has executed the Power Purchase Agreements (PPAs) with the selected Solar Power Developers and Power Sale Agreement (PSA) with MPPMCL and HPPC. Learned senior counsel requested to issue notice to the Respondents.

3. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their reply by



11.8.2020 with advance copy to the Petitioner, who may file its rejoinder, if any, by 19.8.2020. The due date of filing of reply and rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which notice will be issued separately.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

